

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 255/TT/2021

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for four assets under “Eastern Region Strengthening Scheme V (ERSS-V)” in Eastern Region.”
- Date of Hearing** : 26.7.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Limited and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 in respect of the following four assets under “Eastern Region Strengthening Scheme V (ERSS-V)” in Eastern Region:
- i. Asset-I: 02 numbers 220 kV line bays at Rajarhat GIS
 - ii. Asset-II: 01 numbers 400/220 kV 500 MVA ICT (02nd) and associated bays at Rajarhat GIS
 - iii. Asset-III: Purnea - Farraka Portion of 400 kV D/C Rajarhat-Purnea Line
 - iv. Asset-IV: Rajarhat - Gokarna Portion of 400 kV D/C Rajarhat-Purnea Line and associated bays alongwith 02x80 MVAR line reactors at Rajarhat GIS
- b. Approval of COD of Asset-1 is sought under Regulation 5(2) of the 2019 Tariff Regulations as the associated transmission assets under the scope of WBSETCL have not been put into commercial operation.
- c. During the 19th Standing Committee Meeting on Power System Planning of ER, due to the volatile political situation, the Rajarhat – New Purnea line was approved to be put into commercial operation in steps as detailed below:



S. No	Charging of elements
1	Farakka – Gokarna 400 kV D/c portion of the Rajarhat – New Purnea line (including sections of LILO of one circuit of Rajarhat – New Purnea line at Farakka & other circuit at Gokarna) along with 80MVAr bus reactor at Gokarna and 80MVAr switchable line reactor at Farakka end: put into commercial operation
2	Rajarhat – Gokarna 400 kV D/c portion of the Rajarhat – New Purnea line (resulting in formation of Farakka – Rajarhat and Farakka – Gokarna – Rajarhat 400 kV S/C lines)
3	Farakka – New Purnea 400 kV D/c portion of the Rajarhat – New Purnea line (resulting in formation of planned lines viz. New Purnea – Farakka – Rajarhat and New Purnea – Gokarna – Rajarhat 400 kV S/c lines)

- d. There is time over-run in all four assets primarily due to severe RoW issues and the reasons for time over-run have been provided in the petition.

Asset	SCOD	Actual COD	Time over-run
Asset-I	22.4.2016	16.6.2019	1150 days
Asset-II		18.8.2019	1213 days
Asset-III		12.11.2019	1299 days
Asset-IV		16.07.2020	1546 days

- e. Requested to condone the time over-run as it was due to reasons beyond the control of the Petitioner.

- f. The estimated completion cost of the transmission assets is more than the FR cost therefore, revised RCE has been submitted along with the instant petition. The cost has been increased due to increase in price variation of ₹7400 lakh, increase in IDC of around ₹10300 lakh, increase in compensation of around ₹3700 lakh, increase in FERV of around ₹2000 lakh and increase in IEDC of around ₹320 lakh. Requested to approve the capital cost as submitted in the petition, as there is no cost over-run w.r.t. the RCE cost.

- g. Requested to approve the transmission tariff based on the details submitted in the instant petition.

- h. No reply has been filed by any of the Respondents.

3. The Commission observed that it would like to have the view of WBSETCL especially on the Petitioner's plea for approval of the COD of Asset-I under Regulation 5(2) of the 2019 Tariff Regulations and the status of the associated downstream assets under its scope. The Commission directed the Respondents, including WBSETCL, to file their reply by 16.8.2022 on affidavit, with a copy to the Petitioner, who may file rejoinder, if any by 23.8.2022. The Commission further observed that if no reply and rejoinder are received within the specified time, the matter will be decided on the basis of the information already on record and no extension of time shall be granted.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

